

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 310 OF 2018 &
IA NO. 1492 OF 2018**

Dated : 11th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Essar Power Gujarat Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Kumar Shrivastava
Mr. Nishant Talwar

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-2

ORDER

IA No. 1492 of 2018

(Application for exemption from filing certified copy of Impugned Order)

We have heard learned counsel for the appellant/applicant. For the reasons set out in the application, the application is allowed.

APPEAL NO. 310 OF 2018

Admit.

Learned counsel for Respondents may file reply on or before 22-1-2019 with advance copy to the other side. Thereafter, learned counsel for

Appellant may file rejoinder on or before 19-2-2019 with advance copy to other side.

List the matter on **7-3-2019**.

(S.D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson